

The advances towards priority sector have grown during last three years as under:-

	(₹ in crore)		
Public Sector Banks	FY 2014	FY 2015	FY 2016
Gross Advances - Priority Sector	15,19,298	16,85,954	18,11,088

(d) The Government has formulated a bank reform programme - "Indradhanush Plan" under which ₹ 25,000 crore was provided to PSBs during 2015-16 and ₹ 22,915 crore has been released this year. PSBs have also been allowed to raise capital from markets by diluting Government of India holding up to 52%.

Revenue generated out of various cesses and surcharges

1761. SHRI SUKHENDU SEKHAR ROY: Will the Minister of FINANCE be pleased to state:

(a) what was the total amount of revenue generated out of Education Cess, Swachh Bharat Cess, Krishi Kalyan Cess and all other cess and surcharges during 2014-15 and 2015-16 financial year; and

(b) the details of expenditure made out of all cesses and surcharges so collected during FY 2014-15 and 2015-16 under different heads?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) The details of revenue generated out of Education Cess, Swachh Bharat Cess, other cess and surcharges are as under:-

Name	Financial Year 2014-15	Financial Year 2015-16 (Provisional & Unaudited)
Education Cess	36178.50	28023.03
Swachh Bharat Cess	0	3925.74
Other Cess	22920.57	29740.45
Surcharges	15702.34	19319.25
TOTAL	74801.41	81008.47

The Krishi Kalyan Cess would be effective from 2016-17.

(b) The details of expenditure made out of all cesses and surcharges so collected under different heads is not centrally maintained.

Monitoring activities of ARCIL

1762. DR. V. MAITREYAN:

SHRI N. GOKULAKRISHNAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government has any system in place to check and monitor the activities of Asset Reconstruction Company (ARCIL) (India) Limited in their activities in recovering the loan amount from NPA accounts of various Nationalized Banks;

(b) if so, the details thereof the total value of money recovered in the last three years;

(c) is it a fact that some officials of ARCIL collude in negotiations with the very same defaulters in selling the lands whose cost has escalated many fold increase; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) Reserve Bank of India under Section 3 of SARFAESI Act, 2002 undertakes inspection of records or books of Securitisation Company or Reconstruction Company. Further, under Section 12A of the SARFAESI Act, 2002 Reserve Bank of India can call for statement and information from the Securitisation companies.

As reported by RBI, an inspection of the books, accounts and records of M/s Asset Reconstruction Company (India) Ltd. (ARCIL) was carried out with reference to its financial position as on March 31, 2015, and they have not come across any such transactions where some officials of ARCIL colluded in negotiations with the very same defaulters in selling the lands, whose cost has escalated many fold.

The details of assets acquired by ARCIL from Banks and FIs and security receipts (SRs) redeemed for last three F.Y (2014, 2015 and 2016) are given below: